

#### **Setting up of fast track courts**

2529. SHRI TARIQ ANWAR:

MS. SUSHILA TIRIYA:

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether it is a fact that Government has failed to meet the demand of judiciary to establish sufficient fast track courts;
- (b) if so, the reasons therefor;
- (c) whether Government is not able to provide sufficient funds for establishing such courts; and
- (d) if so, the steps taken in this regard?

THE MINISTER OF LAW AND JUSTICE (SHRI M. VEERAPPA MOILY): (a) and (b) Setting up of Fast Track Courts is within the domain of the State Governments. Fast Track Courts are set-up by the State Governments as per their need in consultation with the respective High Courts.

(c) and (d) The scheme of central funding for Fast Track Courts (FTCs) was started in the year 2000 for a period of five years on the recommendations of the Eleventh Finance Commission. The central assistance to the States was provided at the rate of Rs. 5.00 lakh per court for non recurring expenditure which included Rs. 3.4 lakh for construction and Rs. 1.6 lakh for computer and library. For recurring expenditure an amount of Rs.4.8 lakh per court per year was provided.

The scheme was extended for a period of five years beyond 31.3.2005 i.e. upto 31.3.2010. For the extended period, the approved norm for assistance to the States for Fast Track Courts provided for an additional amount of Rs. 8.6 lakhs to be provided to the States in the first two years towards the cost of constructions for additional space in the court room and Rs.4.8 lakhs per court per year towards recurring expenditure. The norm of Central grant decided by the Government was, at that time, considered to be adequate for meeting expenditure on Fast Track Courts and a uniform rate of Central assistance was adopted for all the States. The Central Government has provided sufficient funds to meet the requirements of the State at the above said norm of payment.

#### **System of appointment of judges**

2530. DR. K. MALAISAMY:

SHRI S. ANBALAGAN:

Will the Minister of LAW AND JUSTICE be pleased to state:

(a) what is the system in vogue or which is being proposed to ensure accountability and transparency in the judicial system; and

(b) whether it is a fact that the existing system and practice are deficient and inadequate in the wake of the agony and anguish openly expressed by a Delhi High Court Judge on his retirement in the matter of overlooking his promotion?

THE MINISTER OF LAW AND JUSTICE (SHRI M. VEERAPPA MOILY): (a) and (b) Under the present system in vogue, the Judges (Inquiry) Act, 1968 lays down the procedure for removal of a Judge under Article 124 (4) read with proviso (b) to Article 124 (2) and proviso (b) to Article 217 (1) of the Constitution. To ensure greater accountability and transparency in the higher judiciary, the Government is considering to bring forward a fresh legislation to lay down judicial standards, to enable declaration of assets and liabilities by the Judges and to establish a mechanism for taking action on complaints against the Judges of the Supreme Court and the High Courts.

#### **Controlling offences against women**

†2531. SHRI MOTILAL VORA:

SHRI SATYAVRAT CHATURVEDI:

Will the Minister of LAW AND JUSTICE be pleased to state:

(a) whether Government is making efforts to control sexual offences;

(b) whether Government is planning to constitute fast track courts for this purpose;

(c) the details of the steps being taken by Government to check the cases of teasing with women and children; and

(d) by when a final decision in this regard will be taken?

THE MINISTER OF LAW AND JUSTICE (SHRI M. VEERAPPA MOILY): (a) to (d) Information is being collected and will be laid on the Table of the House.

#### **Disinvestment in NALCO**

†2532. SHRI RUDRA NARAYAN PANY: Will the Minister of MINES be pleased to state:

(a) whether his Ministry is aware that the Ministry of Finance has initiated process for capital disinvestment from PSU-National Aluminium Company (NALCO) working under his Ministry;

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†Original notice of the question was received in Hindi.